

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
JABALPUR

Original Application No.200/00486/2021

Jabalpur, this Wednesday, the 28th day of July, 2021

**HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER
HON'BLE MS. NAINI JAYASEELAN, ADMINISTRATIVE MEMBER**



Dr. Pramod Kumar Mishra S/o Shri Ram Anuj Mishra Age 45 years Presently working as PGT Economics at Jawahar Navodaya Vidyalaya R/o Pichhor Tehsil Dabra District Gwalior (MP) PIN 473995 Mob No.9406969331 **-Applicant**

(By Advocate –**Shri Nirmal Sharma**)

V e r s u s

1. Union of India, Through Secretary Ministry of Human Resource Development New Delhi 110001
2. Commissioner Navodaya Vidyalaya Samiti, G.B. Nagar Noida (U.P.) PIN 201307
3. Deputy Commissioner (Personal) Navodaya Vidyalaya Samiti G.B. Nagar Noida (U.P.) PIN 201307
4. Deputy Commissioner Regional Office Navodaya Vidyalaya Samiti A-135 Alkapuri Gali No.2 Bhopal 462011
5. Deepak Kumar Pandey Presently posted as PGT Economics Jawahar Navodaya Vidyalaya Jhajjar Haryana 124103
6. Principal, Jawahar Navodaya Vidyalaya Pichhor Tehsil Dabra District Gwalior (M.P.) PIN 473995 - Respondents

(By Advocate –Shri Sankalp Sharma for respondent-JNV)

O R D E R (Oral)

By Ramesh Singh Thakur, JM:-

Heard.



2. This Original Application has been filed by the applicant against the impugned order dated 01.07.2021 passed by respondent No.3 whereby the respondent No.5 has been transferred to JNV Barabanki in place of applicant and the applicant has been shifted to JNV Hardoi.

3. The main ground for challenging the impugned transfer order is that the final list of Annual Transfer Drive for the year 2020-21 has been declared but the applicant has not been transferred to JNV Barabanki while in the year 2019 the applicant was already transferred to JNV Barabanki under spouse category and without any logical justification and also without assigning any reason applicant was not relieved and this year someone else has been transferred to JNV Barabanki. The applicant has submitted his representations dated 12.08.2020 and

12.07.2021 (Annexure A/5 and A/7) to respondent No.3 but the same has not been decided.

4. At this stage learned counsel for the applicant submits that the applicant will be satisfied if the respondents are directed to decide the said representations dated 12.08.2020 and 12.07.2021 (Annexure A/5 and A/7) in a time bound manner.

5. Learned counsel for the respondents submits that he has no objection if the Original Application is disposed of in above manner.

6. We have considered the matter and we are of the view that the natural justice will be met if the competent authority of the respondents are directed to decide applicant's representations dated 12.08.2020 and 12.07.2021 (Annexure A/5 and A/7) in a time bound manner.

7. Resultantly, the competent authority/respondent No.3 is directed to decide the applicant's representations dated 12.08.2020 and 12.07.2021 (Annexure A/5 and A/7), if not



already decided, within a period of four weeks after receiving the copy of this order.

8. Needless to say that the respondents shall pass the reasoned and speaking order. Respondents shall also deal with all the contentions raised in Annexure A/5 and A/7.



9. With these observations, this Original Application is disposed of at admission stage itself, without going into the merits of the case.

(Naini Jayaseelan)
Administrative Member

(Ramesh Singh Thakur)
Judicial Member

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